Title: Motion for consideration of the Trade Marks (Amendment) Bill, 2009 (Bill Passed).

MADAM SPEAKER: Now the House will take up Item No. 36, Prof. K. V. Thomas -- not present. Item No. 37, Shri Jyotiraditya M. Scindia.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, on behalf of Shri Anand Sharma, I beg to move :

"That the Bill to amend the Trade Marks Act, 1999, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to amend the Trade Marks Act, 1999, be taken into consideration."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 10 stand part of the Bill."

The motion was adopted.

Clauses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

SHRI JYOTIRADITYA M. SCINDIA: Madam, I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.